

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SMT. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No. 6619/Del/2018
Assessment Year : 2013-14**

Shri Pushkar Dutt Sharma, Villa No. 8-9, Land No. II, 4 th Avenue Street, Jaypee Greens, Noida, UP-201310 (PAN: ATVPS0546F)	ACIT, Circle 31(1), Civic Centre, New Delhi-110002
(Appellant)	(Respondent)

**Appellant by: Shri Anil Kumar Goel, CA
Respondent by: Shri M. Baranwal, Sr. DR**

Date of hearing : 24 .11.2020

Date of pronouncement : 24.11.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned CIT(A)-11, New Delhi dated 18.04.2017 and pertains to assessment year 2013-14.

2. The learned counsel for the assessee, vide her letter dated 17.11.2020, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 24th November, 2020.

Sd/-

**(MADHUMITA ROY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar